(ख) यदि हां, तो क्या सरकार ने इस संबंध में विदमान कानून पर फिर से विचार करने के वंछनीयता पर विचार किया है जिससे कि इस प्रकार के कदाचारों को रोकने के. लिए इस कानून को और कठांर बनाया जा सको ; और

(ग) यदि हां, तो सरकार इस संबंध में क्या कदम उठाने का विचार रखती है?

परिवार कल्याण विभाग में उपमंत्री (श्री एत. कृष्णकूमार): (क) और (ख) उरज एंड मेजिक रमेडोज (आपत्तिजनक विज्ञापन) एकट, 1954 के अधीन कड़ के मामलों में उन विशेष रमेडोज प्रयोजनों के लिए विज्ञापनों पर रोक लगाने होत औषधियों के विज्ञापनों पर नियंत्रण रखा जाता है जिन में मेजिक क्वालिटीज पाए जाने का आरोप होता है । इस अधिनियम को संशोधित करने का इस समय कोई विचार नहीं है ।

(ग) प्रश्न नहीं उठता ।

12.00 NOON

STATEMENT BY MINISTER

Correcting the reply to unstarred Question 1094 answered in the Rajya Sabha on the 5th March, 1986 regarding shortage of aircrafts in the Indian Airlines.

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the Sth March, 1986, to Unstarred Question 1094, regarding shortage of aircraft in the Indian Airlines. [Placed in Library. See No. LT-2708]86]

PAPERS LAID ON THE TABLE

श्री कलाक्षपति मिश्र (बिहार): सभापति होदय. एक मिनट मेरी वात सन लीजिए ।

MR. CHAIRMAN: No, No. Nothing rill go on record.

SHRI KAILASH PATI MISHRA:*

Report and accounts (1984-85) of the entral Council for Research in Ayurveda ad Siddha, New Delhi and related apers.

*Not recorded as ordered by the Chair.

II. Prevention of food adulteration (Fourth amendment) rules, 1985

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WEL-FARE (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers:--

(i) Annual Report and Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Council.

(iii) Statement giving reasons for the delay in laying papers mentioned at (i) above

[Placed in Library. See No. LT-2611[86 for (i) to (iii)]

II. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G.S.R. No. 543(E), dated the 2nd July, 1985, publishing the Prevention of Food Adulteration (Fourth Amendment) Rules, 1985, under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-2612[86]

- 1. Report and accounts (1984-85) of the North Eastern Electric Power Corporation Limited, Shillong and related papers.
- II. Report (1984-85) on the activities of the Coal Mines Labour Welfere Orgapisation, Dhanbad and related papers

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, I beg to lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act. 1956:—

(i) Annual Report and Accounts of the North Eastern Electric Power Corporations Limited, Shillong, for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2628|86 for (1) and (2)]

II. A copy each (in English and Hindi) of the following papers:--

(i) Annual Report on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1984-85.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2651 86 for (i) and (ii)]

REPORT AND ACCOUNTS (1984-85) OF THE AIR INDIA AND RELATED PAPERS

(i) Thirty-second Annual Report of the Air-Indai for the year 1984-85, under sub-section (2) of section 37 of the Air Corporations Act, 1953.

(ii) Annual Accounts of the Air-India, for the year 1984-85 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.

(iii) Review by Government on the working of the Air India.

(iv) Statement giving reasons for the delay in laving the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-2597] 86 for (i) to (iv)]

1. Reports (1984-85) of the comptroller and auditor general of India, union Government (civil), (Defence services) and (posts and Telegraphs) II. Appropriation accounts (1984-85). Union Government (Civil), (Defence services) and (posts and Telegraphs)

III. Finance Accounts (1984-85) of the Union Government

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (RAJYA SABHA) (SHRI SITARAM KESRI): Sir, on behalf of Shri Janardhan Poojari I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:-

(i) Report of the Comptroller and Auditor General of India for the year 1984-85, Union Government (Civil), Volumes I-III. [Placed in Library. See No. LT-2662[86]

(ii) Appropriation Accounts for the year 1984-85. Union Government (Civil), (Diglot). [Placed in Library. See No. LT- 2666[86]

(iii) Finance Accounts of the Union Government for the year 1984-85, (Diglot). [Placed in Library. See No. LT-2663[86]

(iv) Report of the Comptroller and Auditor General of India for the year 1984-85, on Revenue Receipts of the Union Government (Civil)-Volume I (Indirect Taxes) and Volume II (Direct Taxes). [Placed in Library. See No LT-2664[86]

(v) Report of the Comptroller and Auditor General of India for the yea 1984-85, Union Governmant (Defence Services). [Placed in Library. See No LT-2667]86]

(vi) Appropriation Accounts of th Defence Services for the year 1984-8: [Placed in Library, See No. LT-266; 86]

(vii) Report of the Comptroller at Auditor General of India for the ye 1984-85. Union Government (Posts at Telegraphs). [Placed in Library. S No. LT-2665[86]

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